

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4788
ANSWERED ON:07.08.2009
REGISTRATION CHARGES FOR DDA FLATS
Kumar Shri Kaushalendra

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority (DDA) has withheld the Registration Charges of Rs. 1.5 lacs per application of unsuccessful applicants where husband and wife both had applied in DDA Housing Scheme, 2006 and Housing Scheme, 2008;
- (b) if so, the details thereof;
- (c) whether the cases of forfeiting of registration charges of Housing Scheme, 2006 are still pending with the DDA;
- (d) if so, the reasons for announcement of Housing Scheme, 2008 when related cases were already subjudiced; and
- (e) the action taken/being taken by DDA to refund the earnest money of applicants of Housing Scheme, 2008 where both husband and wife had applied?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

- (a)&(b): DDA has intimated that in the case of the unsuccessful applicants, where husband and wife both had applied as per Housing Schemes 2006 & 2008, the withheld amount of Rs. 1.5 lakh per application has been released in March, 2009. However, an amount of Rs. 5000/- per application has been deducted on account of penalty and administrative charges under DDA Housing Scheme - 2008.
- (c): DDA has stated that no such case is pending. Money has already been released to the Banks for payment to the applicants.
- (d): The sub-judice cases of DDA Housing Scheme-2006 were in respect of refund of registration money to the ineligible applicants, while DDA Housing Scheme - 2008 was launched for allotment of newly constructed and available flats at various locations of different categories. Hence, there is no relation between the cases of DDA Housing Scheme-2006 and DDA Housing Scheme-2008.
- (e): No further action is being taken by DDA at present in view of (a) above.